

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW - 145-2020**

Ulhas P. Velip. Petitioner.

Versus

State of Goa & others. Respondents.

Mr. Dharmanand Vernekar, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Mr. G. Shetye, Additional Government Advocate for the Respondents.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.****Date : 20th August, 2020.****P.C. :-**

Heard the learned Counsel for the parties.

2. The learned Advocate General states that the representation dated 29th June, 2018, made by the Petitioner, will be disposed of by Respondent No.2 to this Petition, within a period of four weeks from today. We accept the statement and direct Respondent No.2 to act accordingly. The decision will be communicated to the Petitioner within this period itself.

3. Since, this was the only prayer in this Petition, we dispose of this Petition.

4. All concerned to act on the basis of an authenticated copy of this order.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.